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## **REGULATION FARMED BY THE BOARD OF AYURVEDIC AND UNANI SYSTEMS OF MEDICINE, DELHI**

### CONTENTS

1. Definitions
2. Time and place of the meeting of the Board
3. Salary and allowances and other conditions of service of officers of the Board
- 3A. Regulation for Contributory Provident Fund

## **REGULATION FARMED BY THE BOARD OF AYURVEDIC AND UNANI SYSTEMS OF MEDICINE, DELHI**

Regulations framed by the Board of Ayurvedic and Unani System of Medicine, Delhi under section 21 and sub-section (1) of section 30 of the East Punjab Ayurvedic and Unani Practitioners Act, 1949 as in force in the Union Territory of Delhi.

### **1. Definitions :-**

- (1) In these Regulations the term 'Board' shall mean the Board of Ayurvedic and Unani Systems of Medicine, Delhi.
- (ii) "Indian Medicine" shall mean Ayurvedic and Unani Systems of Medicine and modernised form thereof.

### **2. Time and place of the meeting of the Board :-**

The meeting of the Board shall be held at the office and at such time as may be fixed by the President.

### **3. Salary and allowances and other conditions of service of officers of the Board :-**

- (i) The office of the Board shall have in addition to the Registrar, the following staff :
  - (a) Officer Superintendent (1)130-5-160-8-200-EB-8-256-EB-8-280-10-300.
  - (b) Inspector-cum-court Munshi (1) 110-3-131-4-155-EB-4-175-5-180.
  - (c) Clerk (2) 110-3-131-4-155-EB-4-175-5-180.

(d) Peon

(1) 70-1-80-EB-1-85. and such other staff as the Chief Commissioner may sanction from time to time.

(ii) The term and conditions of service of the Permanent/Temporary staff to the Board shall be the same as are applicable to Permanent/Temporary employees under the Delhi Administration, but they will not be entitled to any pensionary rights.

(iii) The employees of the Board will be eligible for being declared substantive on the permanent posts after the completion of the probationary period which shall be one year.

(iv) The Registrar shall be authorised to grant to the members of the staff casual leave not exceeding seven days at a time subject to a maximum of twelve days in one year.

### **3A. Regulation for Contributory Provident Fund :-**

(1) For the purposes of this Regulation :

(a) "Family" means a subscriber's wife or husband, legitimate children, and step-children, parents, unmarried or widowed sisters and minor brothers residing with and wholly dependent on the subscriber and the widow and children of a deceased son of the subscriber;

(b) "Fund" means the Contributory Provident Fund of the Board of Ayurvedic and Unani Systems of Medicine;

(c) "Interest" means interest accrued on the balance at credit of a subscriber to a provident fund;

(d) "Salary" means monthly salary and includes special pay and dearness pay but does not include D.A., T.A., C.A. or other compensatory allowance;

(e) "Saving Bank" means the post office Saving Bank.

(f) "Servant" includes every employee of the Board who holds a permanent post substantively under the Board.

(g) "Subscriber" means a servant who is required or permitted to subscribe to the fund.

(2) Servants who shall/may contribute to the fund. Every whole-time servant of the Board drawing salary of Rs. 251- per mensem

or more, which is chargeable to regular establishment charges and not to contingencies, shall be required to subscribe to the fund provided that the Board may allow any servant drawing less than Rs. 251- to subscribe to the fund in accordance with this regulation.

(3) Rate and mode of recovery subscription. Every subscriber shall be required to subscribe to the fund at the rate of 6-1/4% of his salary. The recovery shall be made by means of deduction of the amount of such subscription from each salary bill of the subscriber provided that in calculating the deduction to be made fraction of a rupee of salary shall be disregarded.

(4) Board's Contribution. The Board shall contribute to the fund of each subscriber an amount equal to his subscription :

Provided that if a subscriber resigns within two years of his admission to the fund, except on account of illness or any other cause which the Board may consider sufficient or has been dismissed from the service, the Board may deduct from the sum standing at his credit in the fund the whole or any part of the contributions made by it to his fund and the interest thereon :

Provided further that with the sanction of the Chief Commissioner, the Board may contribute to the fund of each subscriber an amount less than the amount of his subscription.

(5) Ledger account.

(a) The Board shall maintain a Provident Fund ledger in Form 1.

(b) At the end of each year, the Board shall furnish each subscriber with a statement in Form 2 showing the balance at his credit at the beginning of the year, the amounts added thereto by way of subscriptions and contributions and the interest accrued thereon and the balance at his credit at the end of the year.

(6) Saving Bank Accounts. The Board shall open a Saving Bank Account with a post office and as soon as may be at the beginning of each month and, if possible, before the 4th day of each months shall pay into such account the amount of all subscriptions recovered under the provisions of clause (3) and of the contributions payable under the provisions of clause (4). The President and the Registrar shall operate the Saving Bank account jointly.

(7) Withdrawals from Saving Bank. No sum shall be withdrawn

from the Saving Bank account except under the provisions of clause (8), (9)(a), (11)(a) and (12) and for the purposes specified therein :

Provided that whenever a sum is withdrawn from the Saving Bank account such sum shall forthwith be credited to board's fund and payment shall be made therefrom for the purpose for which the sum was withdrawn by means of a separate cheque.

(8) Investments. With the previous sanction of the Chief Commissioner the Board may from time to time withdraw and invest any sum from the Saving Bank account in the securities of the Government of India or in such other securities or in such other manner as the Chief Commissioner may approve of :

Provided that no such sanction will be necessary if a portion of the fund is proposed to be invested in the National Plan Savings Certificates.

(9) Advances.

(a) With the sanction of the President any subscriber may upto the amount contributed by the subscriber including interest accrued thereon be granted an advance and from his fund of an amount not exceeding three month's salary or half the accumulations at his credit whichever is less, for either of the following purposes :

(i) to pay expenses in connection with the illness of the subscriber or a member of his family; or

(ii) to pay expenses in connection with marriages, funerals or other ceremonies which by religion of the subscriber, it is incumbent upon him to perform and in connection with which it is obligatory that expenditure should be incurred :

Provided that no such advance shall be sanctioned unless the pecuniary circumstances of the subscriber are such that the indulgence is, in the opinion of the President, absolutely necessary :

Provided further that when an advance has already been granted to a subscriber, a subsequent advance shall not be granted to him until at least twelve months after the final payment of all previous advances together with interest thereon, except for very special reasons to be recorded in writing by the President.

(b) The amount of an advance shall be repayable in not more than

24 equal instalments as may be fixed by the President, when sanctioning the advance and such instalment shall be recorded as if they were subscriptions in the manner provided in clause (3) commencing from the next salary bill of the subscriber.

(10)

(a) Each subscriber shall, as soon after he joins the fund as possible, be called upon by the Board to furnish a declaration in Form 3 in favour of one or more members of his family in such proportions as he may like to distribute the fund money at his credit in the event of his death.

(b) A subscriber who has no family may nominate any other person or persons instead, provided that such nomination shall be deemed to have been duly made in accordance with these rules only so long as the subscriber has no family.

(c) If a subscriber at any time acquires a family or remarries, any declaration already made under clause (a) or (b) above, as the case may be, shall forthwith become null and void and unless revised declaration is received by the Board the amount of his accumulations shall be dealt with under items (i) or (ii) of sub-clause (a) of clause (12), as the case may be.

(d) A nomination may be cancelled by a subscriber and replaced by a nomination which is permitted to be made under this clause.

(11) Payment towards insurance.

(a) The amount of subscription with interest thereon standing at the credit of a subscriber in the fund may be withdrawn to meet payments of premium towards an insurance policy,

(b) The policy shall be :

(i) Such as is legally assignable to the President;

(ii) the one effected by the subscriber himself on his own life,

(c) The President shall not make any payments on behalf of the subscriber to the insurance company nor shall he take steps to keep the policy alive. The President can demand and scrutinise, at any time premium receipts showing that such payments have actually been made to the insurance company. In the event of insurants not furnishing the same, the President shall make the necessary deductions from the subscriber's pay for deposit in his

fund.

(d) If a policy assigned to the President matures before the subscriber quits the service, the subscriber shall pay the fund, the whole of any amount withdrawn (with interest accrued thereon) from the fund to make 'premia payments.

(e) The following procedure shall be observed in regard to assignment and reassignment of life policies :

(i) The assigned policy shall be delivered to the President within three months of the withdrawal of any sum for the purpose of making premia payments and it shall be accompanied by a certificate from the subscriber to the effect that no prior assignment of the policy exists. The President shall also satisfy himself independently of the fact by direct reference to the insurance company.

(ii) Notice of the assignment of policy shall be given by the subscriber to the insurance company and acknowledgment of the notice of the insurance company shall be sent by the subscriber to the President within three months of date of assignment.

(iii) The President may reassign the policy to the subscriber for the purposes mentioned in Notes (1) and (2) under clause (c) in clause (d) above subject to the conditions mentioned there.

(iv) The assignment of a policy under this rule shall be endorsed on the policy and shall be in the following form :  
"I.....hereby assign into the President of the Board of Ayurvedic and Unani Systems of Medicine, Delhi the policy of assurance as security for payments of all sums under clause (3) of Regulation (3)(A) of the Regulations of the said Board. I may hereafter become liable to pay from the Board's Provident Fund."

(12) Withdrawal on closing of account.

(a) When a subscriber dies the amount shown to the credit of his account plus interest accrued to date shall be withdrawn from the Savings Bank, and payment of such amount shall be made :

(i) When the subscriber leaves a family

(A) If a nomination made by a subscriber in accordance with j the provisions of clause (10) in favour of a member or members of his family subsists the amount standing to his credit in the fund or the

part thereof to which the nomination relates shall become payable to his nominee or nominees in the proportion specified in the nomination.

(B) If no such nomination subsists or such nomination relates only to a part of the amount standing to the credit of the subscriber the whole amount on the part not covered by the nomination shall, notwithstanding any nomination purporting to be in favour of any person other than a member of the subscriber's family, become payable as to one moiety to the husband or the widow, as the case may be, and as to the other moiety in equal shares to the children of the subscriber :

Provided that if one or more of his sons have died leaving behind their widows or sons or both, the respective shares of which deceased son shall be payable in equal shares amongst their sons or widows or both :

Provided further that if the subscriber has left only a husband or widow, the amount shall become payable to such husband or widow or if the subscriber has left only children, the whole of the amount shall be payable to such children, in equal shares subject to the first proviso or failing this the children and widow or husband, as the case may be, in equal shares among other members of the family :

Provided also that no shares shall be payable to :

(a) married daughters whose husbands are alive, and

(b) married daughters of deceased sons whose husbands are alive. If there is any member of the family other than those specified in the first and second proviso above :

(ii) When the subscriber leaves no family :

(A) If a nomination made by him in accordance with the provisions of clause (10) in favour of any person or persons subsists that amount standing to his credit in the fund or the part thereof to which the nomination relates shall become payable to his nominee or nominees in the proportion specified in the nomination.

(B) Or, if no nomination made by him in accordance with the provisions of clause (10) subsists or if such nomination relates only to part of the amount standing to his credit in the fund, the whole amount or the part thereof to which the nomination does not relate

shall be payable to his legal heirs.

(b) Subject to the provision of clause (4) when a subscriber ceases to be servant of the Board, the amount shown to the credit of his account along with interest accrued to date shall be withdrawn and shall be paid to him.

(c) Notwithstanding anything contained in sub-clause (a) and (b) above, no amount shall be withdrawn for payment to a subscriber or his heirs under the provisions of these sub-clauses unless such payment can be made immediately :

Provided that if such payment cannot be made within three years from the date he ceases to be an employee of the Board, the Board shall withdraw such amount and credit it to the Board's Fund and no payment shall thereafter be made to the subscriber or his heirs except under the orders of the Chief Commissioner.

(13) Notwithstanding anything contained in clause (12) if any sum is due from a subscriber to the Board at the time when his account is closed, the Board may deduct the amount of such sum but not exceeding in any case the total amount of its contributions credited to the account of the subscriber and interest accrued thereon before making payment under clause (12) of the amount at the credit of his fund account.